

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/5109/2020

This the 16th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Rizwana Ramzan, D/o Mohammad Ramzan Lone, R/o Garoora Bandipora, Age 34 years.

.....Applicant

(Advocate:- Mr. Bhat Fayaz Ahmad)

Versus

1. State of J&K through Commissioner Secretary to Govt. Education Department, Civil Sectt, Srinagar/Jammu.
2. Director School Education, Kashmir, Srinagar.
3. Chief Education Officer, Bandipora

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the applicant is aggrieved of action of the respondents of not considering him for appointment on compassionate grounds. He states that the applicant would be satisfied, if the T.A. is disposed of with direction to the respondents to treat this T.A. as representation of the applicant and take a decision on the same within a stipulated time frame.

2. We have heard Mr. Bhat Fayaz Ahmad, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to consider this T.A. as representation of the applicant and take a decision on the same within a period of two months by passing a reasoned and speaking order and communicate the order to the applicant. While considering the case of the applicant, the respondents would see that the claim of the applicant is not barred by period of limitation or dead and stalemate claim.



4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...